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National Company Law Tribunal, Mumbai Bench Court IV

Case No: IA-1979/2022 in C.P.(IB)/838(MB)/2021

Small Industries Development Bank of India (SIDBI) (Through Resolution Professional Mr. Nethi Mallikarjuna Setty

APPELLANT

Vs

Akshay Kothari RESPONDENT

Date of Decision: July 26, 0202

Hon'ble Judges: Kishore Vemulapalli, Member (J); Manoj Kumar Dubey, Member (T)

Bench: Division Bench

Final Decision: Disposed Of

Judgement

- 1. PCA Ayush Rajani a/w Ms. Mitali Bhatt i/b AKR Advisors, Ld. Counsel for the Applicant present. None present for the Respondent.
- 2. IA-1979/2022 has been filed by the Applicant/main Petitioner seeking withdrawal of the C.P.(IB)/838(MB)/2021 on the ground that the Financial

Creditor has received the full and final payment from the Respondent.

3. In view of the full and final settlement between the parties, withdrawal of the Petition is allowed. Accordingly, IA-1979/2022 is disposed of and

C.P.(IB)/838(MB)/2021 is dismissed as withdrawn. File to be consigned to records.